

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

28.7.03

Ld.counsel for the applicant present. Shri A.K.Bose, Ld., S.S.C. files Memo of Appearance for all the Respondents to-day and prays for time to file counter.

Heard. Time granted till 13.8.2003 for counter.

REGISTRAR

Counter not filed.

My Registrar 12/8/03

13.8.03

Applicant is absent.Ld. SSC prays for further time to file counter. Heard. Time granted till 3.9.03 for counter.

REGISTRAR

Counter not filed.

My Registrar 2/9/03

3.9.03

Applicant is absent. Ld. SSC prays for further time to file counter. Heard. Time granted as last chance to file counter by 17.9.03.

REGISTRAR

Counter not filed.

My Registrar 16/9/03

17.9.03

Applicant is absent on call. Ld.SSC prays for further time to file counter. Heard. Since last chance has already been availed, the prayer for further time is rejected. Put up before the Bench for further orders.

REGISTRAR

Counter not filed. On memo.

My Bench 9/11/04

15.7.04

On behalf of the applicant that rejoinder in this case is not necessary to be filed. Pleadings are, therefore, never to be complete. Let this be posted for hearing after showing it in the ready list.

Vice-Chairman

Order dated 4.10.2004

Heard Shri G.N.Rout, learned counsel for the applicant and Shri S.B.Jena, learned Addl.Standing Counsel for the Respondents and perused the materials placed on record. It has been disclosed by the Respondents that the applicant has already been granted the 1st benefit of/financial upgradation under the A.C.P. Scheme and 2nd A.C.P. with effect from 9.8.1999 and 20.4.2000 respectively. They have already drawn arrears of pay till February, 2001 and instructions have already been issued to Station Engineer, Doordarshan Kendra, Agartala to draw arrears from March, 2001 onwards and to make payment to the applicant, who in the meantime has been transferred back to Bhawanipatna. The learned counsel for the applicant submits that a time-limit may be fixed so that the Respondents will disburse the amount within that time. Having regard to this submission, we direct that the Respondents should draw and disburse

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arrears from March, 2001 on wards by
31.12.2004.

With this direction, the O.A.
is disposed of. No costs.

[Signature]
VICE-CHAIRMAN
[Signature]
MEMBER (JUDICIAL)

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Branch

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For admission ad
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11/04/04 Branch